

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Interlocutory Application No.2384 of 2019
Company Appeal (AT) (Insolvency) No. 786 of 2019**

IN THE MATTER OF:

Abhay N. Manudhane

.... Appellant

Vs

Gupta Coal India Pvt. Ltd.

.... Respondent

Present:

**For Appellant: Ms. Shivangini Gupta, Ms. Meghna Rao and
Mr. Arun Weighmal, Advocates.**

For Respondent:

O R D E R

02.08.2019 Having heard learned Counsel for the Appellant and being satisfied with the grounds, the delay of 14 days in preferring the Appeal is condoned. Interlocutory Application No.2384 of 2019 stands disposed of.

In this Appeal, the question arises for consideration whether the Adjudicating Authority can allow the application under sub-section (5) of Section 60 of the Insolvency and Bankruptcy Code, 2016 as preferred by the 'Resolution Professional'.

Let notice be issued to the Respondent. Requisites along with process fee be filed by 5th August, 2019. If the Appellant provides email address of the Respondent, let notice be issued through email.

Post the case 'for admission' on **26th August, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[KanthiNarahari]
Member (Technical)